

(b) to (e). A meeting of the Local Heads of the public sector Banks in Delhi, the representatives of the Ministry of Home Affairs and the Commissioner of Police for Delhi, was held on 7th October, 1985 to discuss the question of strengthening the security arrangements in banks' branches in Delhi. The following instructions to banks were reiterated :—

- (i) to observe weekly off days in branches coinciding with the closing day of the market in the area;
- (ii) each branch should have an armed security guard;
- (iii) each bank branch should have a collapsible gate at the entrance properly chained and locked to allow entry/exit to only one person at a time;
- (iv) there should be self-locking wire meshed cabins for Cashiers;
- (v) each bank branch should have a proper alarm system which should not be feeble but should be a loud one; and
- (vi) there should be periodical checking of security arrangements by senior officials of the banks.

Most of the branches of banks in Delhi have implemented the above security arrangements and those which do not have these, are taking steps to provide the same.

Production of Polyester Cotton Through National Textile Corporation

886. SHRI P KOLANDAIVELU : Will the Minister of TEXTILES be pleased to state :

(a) whether there is any proposal before Government for production of polyester cotten blend Raj.vastra through National Textile Corporation;

(b) if so, how much foreign exchange is expected by Government; and

(c) whether production will lead to boom for the textile industry ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Government have approved a scheme for production of low priced polyester blended fabrics with duty exempt fibre through National Textile Corporation. The said fabrics are being marketed as "Sulabh" fabrics.

(b) The scheme is intended to meet the needs of domestic consumers and hence no foreign exchange earning is envisaged.

(c) The proposed scheme will result in increased production and availability of low priced polyester blended fabrics to the consumers.

Tax Arrears Due from M/s A.C.C. Vickers Babcock Limited

887. SHRI V. TULSIRAM : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4787 on 23rd August, 1985 regarding tax arrears dues from, big business houses and state :

(a) the total amount of tax due from M/s. A.C.C. Vickers Babcock Limited as on 30th June, 1985;

(b) the details of action taken against this business house for avoiding payment taxes;

(c) since when the taxes are due for recovery from the concerned house;

(d) the action taken/proposed to be taken against the officer concerned for their negligence to recover the tax and left it to accumulate in arrears;

(e) whether the tax will be recovered interest thereon; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). The total tax due from M/s. A.C.C.